

बिहार सूचना का अधिकार नियमावली-2006

प्रपत्र 'क'

(नियम 3 (1) देखें)

सूचना प्राप्त करने के लिए आवेदन प्रपत्र

आई.डी.सं.....

(कार्यालय प्रयोग के लिए)

सेवा में,

लोक सूचना पदाधिकारी

(विभाग/कार्यालय)

माननीय सदस्य सचिव

बिहार राज्य विधिक सेवा प्राधिकार, पटना

3. माँगी गई सूचना का ब्यौरा (संक्षेप में) }
 ① बिहार में P.L.V की संख्या कितनी है, जिसमें कितने P.L.V ऐसे हैं जो किसी विभाग से सेवानिवृत्त होकर कार्य कर रहे हैं। ② P.L.V की बहाली कितने वर्ष के लिए की गई है। ③ लीगल रैंड क्लेनिक में मानवैय का आधार क्या है। ④ क्या सभी P.L.V का कार्य मिल रहा है। ⑤ B.S.L.S.A के पता 44 bslsa/npa/70/13 दिनांक 21.03.2015 में दिए गए दिशानिर्देश की वृत्ति जानकार दें। इससे संबंधित स्पष्ट आदेशपत्र मांगें दक्षिण उपलब्ध कराये।
4. मैं एतद् द्वारा घोषित करता/करती हूँ कि मेरी पूरी जानकारी में माँगी गई सूचना, सूचना का अधिकार अधिनियम 2005 की धारा 8 एवं 9 के अंतर्गत मुक्त नहीं है। यह आपके विभाग/कार्यालय से संबंधित है।
5. (1) मैंने रुपये (शब्दों में)
 तिथि का रसीद सं.
 से विभाग कार्यालय में भुगतान किया है।
- (2) मैं डिमाण्ड ड्राफ्ट/भुगतान देय सं. दिनांक
 जो पदाधिकारी के पक्ष में बैंक, द्वारा जारी की गयी है, फीस के रूप में संलग्न करता हूँ।
- (3) मैंने रुपये का नन जुडिशियल स्टाम्प इस आवेदन में लगा दिया (संबद्ध कर दिया) है।
- (4) मैं गरीबी रेखा से नीचे वाले परिवार का हूँ। मेरे कार्ड/वांछित सर्टिफिकेट की छायाप्रति संलग्न हैं।

प्रपत्र 'घ'
(नियम 4(1) देखें)
आवेदक को सूचना उपलब्ध कराना

प्रेषक:-

लोक सूचना पदाधिकारी,
बिहार राज्य विधिक सेवा प्राधिकार,
बुद्ध मार्ग, पटना-1

संख्या - 74 /BSLSA/RTI-85-07/18/ 1931

पटना, दिनांक 20.08.2018.

महाशय,

यह आपके आवेदन दिनांक 20.07.2018 (आई0डी0सं0 98 जी0डी0सं0 5811 दिनांक 30.07.2018) के द्वारा सूचना की मांग के अनुरोध के प्रसंग में है।

प्रश्न	उत्तर
बिहार में PLV की संख्या कितनी है?	4403
कितने PLV ऐसे है जो किसी विभाग से सेवानिवृत्त होकर कार्य कर रहे है?	आपके द्वारा वांछित सूचना जिस रूप में माँगी गयी है, वो इस कार्यालय में उपलब्ध नहीं है।
PLV की बहाली कितने वर्ष के लिये गई है?	एक वर्ष के लिए सूचीबद्ध (empanel) की जाती है।
लीगल एड क्लीनिक में मानदेय का आधार क्या है?	पृष्ठ-1 पर छायाप्रति संलग्न है।
क्या सभी PLV को कार्य मिल रहा है?	आवश्यकता अनुसार उनसे कार्य लिया जाता है।
BSLSA के पत्रांक 42/bslsa/npa/70/13, दिनांक 27.03.2015 में दिए गए दिशा-निर्देश की विस्तृत जानकारी? इससे संबंधित स्पष्ट आदेशपत्र मार्गदर्शिका उपलब्ध करायें?	पृष्ठ-2-4 पर छायाप्रति संलग्न है।

अगर आप उपर्युक्त निर्णय से क्षुब्ध/असंतुष्ट हैं, तो निर्णय प्राप्ति की तिथि से 30 दिनों के अन्दर अपीलीय प्राधिकार के समक्ष अपील दायर कर सकते हैं ।

अपीलीय प्राधिकार
सदस्य सचिव
बिहार राज्य विधिक सेवा प्राधिकार, पटना ।

विश्वासभाजन
A
02.8.18
(आर0 एन0 एस0 पाण्डेय)
लोक सूचना पदाधिकारी
बिहार राज्य विधिक सेवा प्राधिकार

अनु0- यथोक्त ।

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NATIONAL LEGAL SERVICES AUTHORITY
(LEGAL SERVICES CLINICS) REGULATIONS, 2011

the legal services institution having territorial jurisdiction or to the District ADR centre.

17. Honorarium for the lawyers and para-legal volunteers rendering services in the ¹[legal services clinics].—(1) Subject to the financial resources available, the State Legal Services Authority in consultation with the National Legal Services Authority may fix the honorarium of lawyers and para-legal volunteers engaged in the ¹[legal services clinics]:

Provided that such honorarium shall not be less than Rs. 500 per day for lawyers and Rs. 250 per day for the para-legal volunteers.

(2) Special consideration may be given in cases where the ¹[legal services clinic] is situated in difficult terrains and in distant places where transport facilities are inadequate.

18. The nearest legal services institutions to organise lok adalats at the ¹[legal services clinic] or near to its premises.—(1) The nearest legal services institution having territorial jurisdiction or the District Legal Services Authority may organise ¹[lok adalats for pending and for pre-litigation disputes] at the ¹[legal services clinic] or in its vicinity.

(2) The lok adalats organised for pre-litigation settlement of the disputes sent from the ¹[legal services clinic] shall follow the procedure prescribed in sub-section (2) of section 20 and also the provisions in the National Legal Services Authority (Lok Adalats) Regulations, 2009.

19. Administrative control of the ¹[legal services clinic].—(1) ¹[legal services clinics] shall be under the direct administrative control of the District Legal Services Authority.

(2) The State Legal Services authority shall have the power to issue instructions and guidelines on the working of the ¹[legal services clinics].

20. Maintenance of records and registers.—(1) Lawyers and para-legal volunteers rendering service in the ¹[legal services clinic] shall record their attendance in the register maintained in the ¹[legal services clinic].

(2) There shall be a register in every ¹[legal services clinic] for recording the names and addresses of the persons seeking legal services, name of the lawyer or para-legal volunteer who renders services in the ¹[legal services clinic], nature of the service rendered, remarks of the lawyer or para-legal volunteer and signature of persons seeking legal services.

(3) The records of the ¹[legal services clinics] shall be under the control of the Chairman or the Secretary of the legal services institution having territorial jurisdiction over it.

(4) The District Legal Services Authority may require the ¹[legal services clinic] to maintain other registers also, as may be required.

(5) It shall be the duty of the para-legal volunteers and the lawyers in the ¹[legal services clinic] to hand over the registers to the legal services institution having territorial jurisdiction as and when called for.

1. Substituted by Noti. No. L/08/11 NALSA, dated 18-11-2014 (w.e.f. 6-12-2014).



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बिहार राज्य विधिक सेवा प्राधिकार

BIHAR STATE LEGAL SERVICES AUTHORITY

बुद्ध मार्ग, पटना / BUDH MARG, PATNA - 800 001

Email address- bslsa_87@yahoo.in दूरभाष/ PHONE: 0612-2230943 (O) फैक्स/FAX: 0612-2201390

Patron-in-Chief

Hon'ble the Chief Justice

Patna High Court

Executive Chairman

Hon'ble Mr. Justice V. N. Sinha

Judge, Patna High Court

ओम प्रकाश

Om Prakash

Member Secretary

पत्रांक / Let. 42/bslsa/nm/70/13
दिनांक / DATE 27.3.2015 256

To,

All the District Judge-cum-Chairman,
District Legal Services Authorities of the State of Bihar

Sub:- Honorarium to be paid to PLVs.

Sir,

Several grievance petitions as well as phone calls have been regularly received in the office of State Authority that PLVs have not been paid their due honorarium inspite of the fact that they have done their work as PLV with devotion and their work has been mentioned in the Register supplied by DLSA. Some of the Secretaries of DLSA have made queries as to what will be the method for evaluating the work of PLVs for payment of Honorarium. The matter was placed before Hon'ble Executive Chairman, BSLSA and His Lordship has been pleased to issue guidelines in this respect which is attached herewith.

Thanking you

Encl:- As above.

Yours faithfully

Om Prakash
(Om Prakash)

Member Secretary
BSLSA

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General Guidelines for Payment of Honorarium to Para Legal Volunteers
of the State of Bihar

- i) Mere empanelment of any person as PLV does not entitle him for Honorarium nor the Authority is obliged to give him work after empanelment.
- ii) A PLV has been empanelled in connection with community based legal services scheme. The Scheme is based on the principle that a person (PLV) of any area (community) may be familiar and acquainted with the legal needs, litigation and problems of the persons of that area and he will be in better position to provide immediate legal services to such persons or to bring him to front office of DLSA for legal aid. Thus, a person empanelled as PLV has to keep watch about legal needs of the persons of his area and will either provide legal services to him or bring him to front office for legal opinion, legal aid etc. He will enter such work in the register provided by DLSA to him along with signature of the beneficiary.
- iii) Each PLV has to be paid Rupees 250/- for full day work (at least 6 hours).
- iv) A PLV is not entitled to give legal opinion to any person unless he is properly trained.
- v) While evaluating the work of PLV , it should be seen as to how much time would have been consumed for doing such works and then the hours consumed in different works should be converted into days work (6 hour work shall be treated as one day work) and accordingly payment of Honorarium should be made. For example, if the PLV has written some application of beneficiary or he has filled up form for old age pension, widow pension etc. of any beneficiary, it is obvious that writing each of such applications or filling form may have taken 30 to 45 minutes and in this way writing atleast 8 to 12 application or filling form may be treated as one day (6 hours) work.
- vi) Where due to efforts of any PLVs, any pending case of Civil Court has been compromised, it should be treated as one full day work. Likewise, where the PLV has brought any beneficiary to front office for legal aid or victim compensation and such legal aid or compensation has been provided, it should be treated as one full day work. Where the PLV has been deputed for legal awareness programme/programmes, or in Lok Adalat he should be paid Rupees 250/- for each days programme/ programmes or Lok Adalat.
- vii) Similarly, the other works done by PLVs should be evaluated in terms of hours which will be converted as days work and the honorarium should be paid accordingly. However a PLV shall not be paid honorarium for more than total days of any month.
- viii) So far as deputation of any PLV to watch that missing of any child must be registered as F.I.R. at Police Station, there appears to be misconception in this respect. The PLV has not been deputed to report as to whether any kidnapping case of minor has been registered at a Police Station. The Police Stations are regularly sending such report about number of registered cases of kidnapping to its headquarter and the copy of F.I.Rs are also received in the office of cognizance taking Magistrates and thus if any PLV thinks that his deputation is only to make an enquiry about registered cases at Police Station, he is mistaken and no payment should be made for such type of work.
- ix) The PLV has been selected from a community area (Panchayat/ Panchayats area) and it is expected that he will come to know about missing of any child of his area immediately as he is resident of the same area. Thus, whenever, a PLV deputed to watch that missing of any child must be registered as F.I.R. comes to know about missing of any child in his area.

shall contact the parent / guardian of the child and shall assist them to lodge F.I.R. at Police Station and if the Police show any neglect or reluctance in lodging F.I.R., the PLV should report the matter to concerned DLSA. If any F.I.R. of kidnapping of Child is registered at Police Station due to assistance of PLV or if PLV reports about reluctance/ refusal of Police to register any case of missing of child, it should be treated as one day work and Honorarium should be paid.

x) Where a PLV has been sent to any place beyond the area for which he has been deputed as PLV in connection with any enquiry, training etc, he should be paid travelling expenses by bus or any other similar communication immediately. It shall be in addition to his due honorarium for the work.

xi) Where a PLV visits front office with any beneficiary in connection with legal opinions, legal aid or victims compensation etc. he shall be paid actual travelling expenses by bus, train or other similar communication including such fare of beneficiary.

xii) Where PLV visits Front Office in connection with any meeting or to deposit his register of work or to do any work in connection with his duty, he shall be paid actual travelling expenses by bus, train or similar communication.

xiii) Where PLV is used as resource person in connection with any training/ work shop, he shall be paid full day honorarium.

xiv) For any other work not specified above, the payment shall be made as per direction of Chairman, DLSA.

xv) Quality and quantity of work of PLV may entitle him to be selected and awarded as best PLV of State, region or country and hence record of the work must be maintained.

Dr. Rakesh
27.3.15.